## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 3392/2022

(Arising out of impugned final judgment and order dated 15-03-2022 in WP No. 648/2022 passed by the High Court of Judicature at Bombay)

MOHAMMAD NAWAB MOHAMMAD ISLAM MALIK @ NAWAB MALIK Petitioner(s)

**VERSUS** 

THE DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

Date: 13-04-2022 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE KRISHNA MURARI HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv. (Mentioned by)

Mr. Jayant Mohan, Adv. Mr. Mahesh Kumar, Adv. Ms. Devika Khanna, Adv. Mr. V.D. Khanna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Upon being mentioned by Mr. Kapil Sibal, learned Senior counsel appearing for the petitioner, we direct the Registry to list the matter before a Bench presided over by Dr. D.Y.Chandrachud.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)